

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 48 of 2020

IN THE MATTER OF:

N. Sekhar Reddy & Anr.

....Appellants

Vs.

Telangana Family Club & Resorts Pvt. Ltd. & Ors.

....Respondents

Present:

**For Appellants: Mr. Vinay Kr. Garg, Mr. Kaushal Yadav, Mr. Pawas
Kulshrestha and Ms. Ankita Agarwal, Advocates**

For Respondents: Mr. Divyanshu Rai, Advocate for R-1,6 & 7.

O R D E R

28.02.2020: Issue Notice.

Notice on behalf of Respondent nos. 1, 6 & 7 is accepted by Mr. Divyanshu Rai, Advocate. No further notice is required to be issued on these Respondents.

Let notice be issued on rest of the Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 02.03.2020. If the Appellant is able to ascertain the email address of Respondents, he may file the same and notice may be issued through email as well.

Learned Counsel for the Respondent seeks and is allowed three weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed within two weeks' thereof.

List this appeal 'For Admission (After Notice)' on **07th April, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

sa/nn